

FIR No.221/19
PS.Laxmi Nagar
29.08.2020

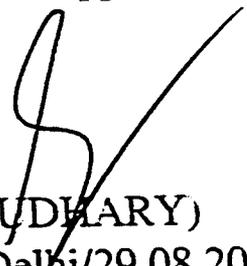
Present: Sh. Sharad Pandey, Ld. Counsel for applicant (through video conferencing).

Report not filed by Jail Superintendent concerned today also.

Let the same be filed before NDOH failing which strict action shall be taken.

Copy of this order be sent to the Jail Superintendent concerned for information and compliance.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/29.08.2020

E. FIR No.000561 /20
PS. Laxmi Nagar
29.08.2020

Present: Applicant, Ms. Arti Singh (through video conferencing).

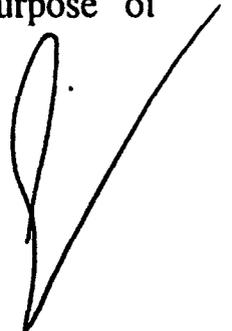
Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make OPPO IMEI No. 868301044345299 and 868301044345281.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.



In view of above IO/SHO is directed to release the mobile phone make OPPO IMEI No. 868301044345299 and 868301044345281 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone make OPPO IMEI No. 868301044345299 and 868301044345281. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/29.08.2020